

**BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) AT CHENNAI**

**O.A. No. 54 of 2016**

Suo Moto based on the  
News Item published in  
The Hindu dated 08.03.2016  
titled "Lake in the Heart of  
Bengaluru City turns  
Graveyard for fish"

...Applicant(s)

Vs

1. Government of Karnataka  
Rep by its chief secretary,  
Vidhana Soudha, Bengaluru
2. Principal Additional secretary to Government,  
Environment and forest Department,  
Bengaluru.
3. Chairman, Karnataka State  
Pollution Control Board,  
# 49, Parisara Bhavana, Church Street,  
Bengaluru.
4. Bruhat Bengaluru Mahanagara  
Palike rep by its Chief Commissioner,  
N R Square, Bengaluru.

... Respondents

**STATUS AND FURTHER ACTION REPORT**  
**FILED BY THE 4<sup>th</sup> RESPONDENT BURHAT BENGALURU**  
**MAHANAGARA PALIKE BENGALURU**

**Herein**, Resp No.4 most respectfully submit 'status and further action'  
report, before the Hon'ble National Green Tribunal, South Zone, Chennai as  
under:-

ಮುಖ್ಯ ಅಯುಕ್ತರು  
ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ

- 01.I submit that, this respondent filed a report of measures under taken/implemented by way of objections on 18-11-2021(e-filed on 19-11-2021) with certain annexures. The Hon'ble Tribunal by an order dated:10-02-2022, directed this respondent to file a further status report about the remedial measures taken to comply the directions given by the Joint Committee.
- 02.I submit that, subsequent to the filing of action taken report, the 3<sup>rd</sup> Respondent viz., the Karnataka State Pollution Control Board issued closure orders of the slaughter house situated at the Tannery Road. In pursuance of that order the submission of this Respondent is as follows.
- 03.I submit that, a meeting was held with senior environmental officer of Karnataka State Pollution Control Board on 12-01-2022 regarding the environmental compliances and also National Green Tribunal directions and also consequences on the health of the citizens due to the closure of the slaughter house.
- 04.I submit that, the senior environmental officer suggested a "permanent solution" and also "short term measures" in view of a Hon'ble National Green Tribunal directions, in the case of OA No.125/2017 dated: 18-12-2019, wherein, no discharge to be allowed, into drains in the catchment area of Bellandur lake and to adopt the "zero liquid discharge policy".
- 05.I submit that, it was discussed relating to the closure orders of the slaughter house, would cause greater inconvenience and hence it was informed that emergency action should be taken up by this Respondent to check the menace. The Proceedings of the discussion held with respect to the both slaughter house dated:17-01-2022 is enclosed as Annexure-1.
- 06.I submit that, the Karnataka State Pollution Control Board passed closure order vide No:PCB/WMC/1040/2016/120, dated:28-01-2022 issued to the Bruhat Bengaluru Mahanagara Palike civil Slaughter House Tannery Road, enclosed as Annexure-2.

been plugged from outside to ensure no seepage of discharge from slaughter house to storm water drain (SWD).

12. I submit that, based on the decision taken in a meeting chaired by Hon'ble Chief Commissioner-BBMP, dated:02-02-2022, a letter has been addressed to the Member Secretary, Karnataka Pollution Control Board by the Chief Commissioner dated:18-03-2022 along with the detailed technical proposal to modernize the slaughter house as per the Central Pollution Control Board norms and also requested to revoke the closure order issued in respect of slaughter house at tannery road. The copy of the letter is enclosed as Annexure-4.
13. I submit that, once Bruhat Bengaluru Mahanagara Palike gets approval from Karnataka State Pollution Control Board regarding modernization of slaughter house based on the technical proposal a detailed project report would be obtained from the reputed consultant and suitable proposal would be submitted to Government of Karnataka for seeking financial assistance and project will be implemented on priority and fast track basis, but till such a time, the short term measures may be permitted to be continued.
14. I submit that, pending the above issue, quotations were called for collection, transportation and disposal of liquid waste(generated at slaughter houses) through suction machine from city slaughter house and civil slaughter house, Tannery Road to common effluent treatment plant. In response to the same, the lowest quotation of M/s Sai Enviro Tech, No.9, Sri Lakshmi Venkateshwara Nilaya, near Bandeshwara Swamy Temple, Bandematha K.S.Town, Bengaluru-560 060, was accepted on 17-03-2022, and service work order dated:17-03-2022 has been issued and the copy of which is at Annexure-5.

  
**CHIEF COMMISSIONER**  
Bruhat Bengaluru Mahanagara Palike  
Bengaluru

Place: Bengaluru  
Dated: 29-03-2022

07. I submit that, based on the suggestion of Karnataka State Pollution Control Board (KSPCB) dated:17-01-2021 the Hon'ble Chief Commissioner held a meeting with Special Commissioner (Project), Special Commissioner (Health and Animal Husbandry), Joint Commissioner (SWD), Chief Engineer (East), Joint Director (Animal Husbandry) and other senior officers wherein, it was decided to request Karnataka State Pollution Control Board to revoke the closure order issued in respect of slaughter house at Tannery Road in view of the following reason. (The proceedings of meeting dated:02-02-2022 enclosed at Annexure-3).

- (a) Illegal slaughtering of animals in shops and streets.
- (b) Massive discharge of blood and animal waste into drains.
- (c) Illegal selling of uncertified meat to customers.
- (d) Supply of unwholesome and unhygienic meat to customers.
- (e) Contaminating the ground water leading to environmental pollution,

08. I submit that, it was also decided to propose "long term measures" like modernization of abettors by providing new infrastructure which include building, slaughtering and meat processing as per modern abettors protocol.

09. I submit that, setting up of effluent treatment plant with zero liquid discharge, with latest vacuum evaporation system or adopting equaling technology available.

10. I submit that, setting up of bio-gas plant to process the solid waste as per the CPCB norms.

11. I submit that, as immediate response, arrangements have been made to completely to stop the discharge from the slaughter house by authorizing M/s Sai Enviro Tech to collect and transport the liquid animal waste (effluent) collected in a tank in slaughter houses to a common effluent treatment plant certified by Karnataka State Pollution Control Board and also drainage outlets of the slaughter house at Tannery Road has



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ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ



DT 17/01/2022

ANNEXURE - 1

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ  
Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ  
"Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

17 JAN 2022

NO.KSPCB/SEO-INFRA/K-100/2021-22/ 5500

Proceedings of the discussions held with respect to the slaughter houses with BBMP

Date: 12.1.2022

Venue: KSPCB, Church Street, Bengaluru.

Officers Present:

- 1) Sri. Syed Khaja Mohiddin, Senior Environmental Officer, KSPCB
- 2) Sri. Mohan Krishna, Chief Engineer, BBMP
- 3) Dr. Chandraiah, Joint Director ( Animal Husbandry), BBMP
- 4) Dr. Manjunath Shinde ( Animal Husbandry) BBMP
- 5) Dr. Balaji, Assistant Director. ( Animal Husbandry) BBMP
- 6) Sri. Tippeswamy, Executive Engineer, BBMP

The Chief Engineer explained the need to have a clarity about the environmental compliances and also to the honourable NGT directions with respect to the slaughter houses located at the Tannery Road and also the one located at the Osman Ali Road which is also called the KR market slaughterhouse.

It was informed that the Number of small animals slaughtered per day in Bangalore are about 25,000 at different locations. During the weekends and on festival days the number could go up to 1,00,000 animals also. At this rate, Bangalore needs at least 4 slaughter houses. However the number of animals slaughtered in these two slaughter houses is only approximately 6000 per day.

The Senior Environmental Officer of the Karnataka State Pollution Control Board informed that the State Board had been very lenient towards the slaughter houses understanding the ground realities, however the Central Pollution Control Board has given strict directions to the SPCB to close down the Tannery Road slaughter house. It was also informed that due to the discharge of effluents into the drain which is leading to the Bellandur tank, the KSPCB has decided to issue closure orders to the KR market ( Usman Ali road) slaughter house as well.

The SEO also informed that as per the honourable NGT directions no discharge into the drains is permitted in the catchment area of Bellandur Lake and any activity shall adopt the zero liquid discharge policy as per the order dated 18.12.2019, in the case of OA 125/2017.

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AVOID USE OF PLASTIC BE 'ECO' FRIENDLY

It was also informed that in case of smaller apartments closure orders are issued and power is disconnected which is a bigger hardship to the residents.

No doubt issue of closure orders to the slaughters house would cause great inconvenience and hence it was informed that emergency action shall be taken up by BBMP immediately to control the menace. The Chief Engineer wanted to know that by setting up of an effluent treatment plant for which Rs. 85 Lakhs has been sanctioned, can the compliance be done? The SEO informed that it is not the question of setting up of effluent treatment plant. The basic problem is on the citing guidelines which makes the present locations not acceptable as per CPCB and also the prevention of discharge as per the Honourable NGT Directions. After the detailed discussions it was decided that collectively we should come out of a short-term plan and a permanent long-term solution as below:

#### **Permanent solution.**

- 1) BBMP to submit a proposal to KSPCB to set up a modern abettor with the effluent treatment system adopting zero liquid discharge using the advanced low-temperature evaporation system, which do not need steam and 96% of the treated water can be used to back in the process. This system not only avoids any discharge outside, and also it is simple to operate and water can be recycled as well. The KSPCB would get the approval for the same from the Technical Advisory Committee and would seek the permission from CPCB to continue the upgraded slaughter houses.
- 2) A biogas plant shall also be planned to manage the solid waste.
- 3) The proposal shall be integrated approach with reuse of all the cleanup and discarded materials of the animals which can be converted into the chicken feed and fish meal. This practice has been followed in many export oriented units. This would also bring in revenue to the BBMP.
- 4) It is advisable to have four such modern abettors in four different directions to cater to the needs of the whole Bangalore, and to start with one at Tannery Road

#### **Short-term measure.**

1. To collect the effluents from the Usman Ali Road (KR market) slaughterhouse to the Tannery Road slaughter house and at any given point of time there shall not be any discharge into the storm water drain.
2. It is strictly advisable not to upgrade or construct any effluent treatment plant which would be of no use in future as it is not permitted. Instead to use the existing abundant effluent treatment plant of LIDKAR which is located at about 3 km from the Tannery Road slaughter house. There could be an expenditure of about 25 Lakhs to be spent on replacing few motors, blowers, pumps, diffusers, valves, electricals etc., as it would have been in non-usable condition. Both the Usman Ali Road Tannery Road Slaughter house effluents can be treated here.

3. The LIDKAR CETP has adequate capacity of 350 KLD to handle and the total effluents from both the slaughter houses can be handled here. This can only be a temporary arrangement for a period of one year or so.

**Conclusions.** The BBMP was requested once again to immediately submit a proposal to KSPCB which would in turn get the approval of technical advisory committee and forward it to CPCB requesting for approval to continue the existing slaughter houses. Post which BBMP shall immediately call for tenders and start the modern abettor at least one immediately at Tannery Road.

  
Senior Environmental Officer

To: 1) The Additional Chief Secretary and Development Commissioner, No. 306, Vidhana Soudha, Bengaluru - 560 001 for kind information.

2) The Chief Commissioner, Bruhat Bangalore Mahanagara Palike, NR Square, Bengaluru - 560 002

3) The Joint Director ( Animal Husbandry), Annex - III, BBMP Complex, NR Square, Bengaluru - 560 002 for immediate action and to furnish the progress within 7 days.

4) The Regional Officer, Bangalore City for information.

Fax : 080-25586321  
E-mail : ho@kspcb.gov.in  
Website : http://kspcb.gov.in



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DT 28/01/2022

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ  
Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ, ಭಾರತ  
"Parisara Bhavana", 1st to 5th Floor, # 49, Church Street, Bengaluru - 560 001, Karnataka, INDIA

Date: 28 JAN 2022

No. PCB/WMC/1040/2016/ 120

CLOSURE DIRECTION UNDER SECTION 33 (A) OF WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974, AND SECTION 31(A) OF AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981

Ref.: (1) Direction issued by CPCB No. B -Tannery (IPC-IV/2021-22, Dt:09.12.2021 under section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air(Prevention and Control of Pollution) Act, 1981

- (2) This office D.O. Letter No. PCB/HWM/2021-22/226 Date: 27.10.2021
- (3) This office D.O. letter D.O. No. PCB/WMC/2020-21/5289 Dated: 20.02.2021
- (4) Proceedings of personal hearing held on 01.12.2020
- (5) Inspection of slaughterhouse by Regional Officer Bangalore City west on 14.09.2020

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WHEREAS, under Section 17 of the Water (Prevention & Control of Pollution) Act, 1974, and under Section 17 of the Air (Prevention & Control of Pollution) Act, 1981, one of the function of the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) is to plan a comprehensive programme for the prevention, control or abatement of pollution of streams, wells and air pollution in the State/Union territory and to secure the execution thereof; and

WHEREAS, under section 16 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under Water (Prevention and Control of Pollution) Act, 1974 is to coordinate activities of the State Pollution Control Boards and Pollution Control Committees and to provide technical assistance and guidance to SPCBs/PCCs; and

WHEREAS, the SPCBs and PCCs are empowered to stipulate standards for discharge of environmental pollutants for various categories of industries and common effluent treatment plants (CETPs), Common Hazardous waste and Biomedical waste incinerators even more

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stringent than those notified by the Central Government, under the Environmental (Protection) Act, 1986 and rules framed there under; and

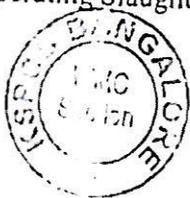
WHEREAS, the SPCBs and PCCs to ensure installation and regular operation of the requisite pollution control facilities in the polluting industries so as to meet prescribed Environmental norms; and

WHEREAS, the matter of Original Application (O.A.) 54 of 2016 (SZ) is the Suo Motu case taken by the Hon'ble National Green Tribunal (NGT), South Zone, Chennai based on the news item published in "The Hindu" dated 08/03/2016 titled "Lake in heart of Bengaluru city turns graveyard for fish". Bruhat Bengaluru Mahanagara Palike (BBMP) filed Interlocutory Application ( I.A. ) 28 of 2019 (SZ) to implead them as additional respondent stating that they are the persons who are in charge of development and maintenance of Ulsoor Lake. The Hon'ble NGT, Southern Zone, Chennai while considering the matter passed order dated 19/02/2020 and directed as under:

*" (9) it is appropriate to appoint a Joint Committee comprising of the Deputy Commissioner of Bengaluru (Urban), Senior scientist from Regional Office of Central Pollution Control Board (CPCB), Bengaluru, Karnataka State Pollution Control Board (KSPCB) and the Commissioner, Bruhat Bengaluru Mahanagara Palike (BBMP) to inspect the area in question and find out the source of pollution and persons who are responsible for causing pollution, whether the additional fourth respondent had taken any steps to implement the recommendations made by the KSPCB in their reply filed before this Tribunal on 26/09/2018, the present stage of the lake and also suggest the remedial measures to be taken to restore the lake to its original position, in respect to sewage treatment and dumping of garbage and illegal encroachments if any, in the lake. Central State Pollution Control Board will be the nodal agency for co-ordination and for providing the necessary logistics for this purpose".*

WHEREAS, in compliance to Hon'ble NGTs aforementioned order, Joint Committee was constituted which carried out inspection of M/s. BBMP Civil Slaughter House, Tannery Road, Bengaluru on 14/05/2020 and collected the samples of waste water from ETP and Ground water. The analysis report shows that the quality of treated effluent has pH ( 7.6), EC (1797 us/cm), TSS (131 mg/l), TDS (1014 mg/l), COD (307 mg/l), BOD ( 53 mg/l) Chloride ( 261 mg/l), Sulphates ( 12.2 mg/l) Phosphate ( 1.44 mg/l), Ammonia as N ( 30.3 mg/l) and Oil & Grease ( 2.3 mg/l). The report of Joint Committee was submitted to the Hon'ble NGT on 10.08.2020. The Committee in its report suggested following action points to be implemented by the BBMP Slaughter House:

- To renew the consent issued by KSPCB under the Water (Prevention & Control of Pollution) Act, 1974 for operating Slaughter House and 50 KLD ETP immediately.



- To upgrade and operate the ETP complying to the effluent discharge Standards and also to recycle the treated water for slaughter house washing/cleaning purpose.
- To ensure that the effluent generated from mutton stalls located within slaughter house premises is mandatorily treated in ETP and is not disposed directly into UGD.
- To implement the Notification No. PCB/W14C/SEO/2013-14/6271 dated 05.02.2014 issued by KSPCB as per the Guidelines for Slaughter House prepared by CPCB; and

WHEREAS, while considering the report of Joint Committee, Hon'ble NGT ( SZ) pronounced order on 10.06.2021 and directed as under:

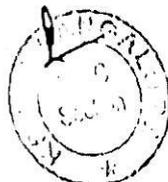
*"(4) Both the counsel appearing for the State respondents and Pollution Control Board wanted some more time to file further action taken report as directed by this Tribunal. The committee also wanted some more time for filing further progress report regarding the implementation of the recommendations and suggestions made by them by the respective regulators.*

*(5) Considering the circumstances, we feel that some more time can be granted to the committee as well as to the official respondents to file their respective further progress report and action taken report"; and*

WHEREAS, the Joint committee inspected the Slaughter House on 28.07.2021 and observed the following status of implementation:

- BBMP has not applied for renewal of consent for operation of Slaughter House and 50 KLD ETP and it is in operation since 30.06.2009 without valid consent for operation from KSPCB.*
- The slaughter house was in operation on the day of inspection and the ETP was not operated scientifically.*
- Aerators and pumps were rusted indicating that the ETP is not operated regularly.*
- There was no discharge from the ETP during the inspection and the effluent was stored in the ETP. The ETP operator informed that effluent will be treated in filtration unit and discharged. It was observed that the connecting pipes to filtration unit were dismantled.*
- There were no improvements in the status of operation of the ETP compared to the observations made during earlier inspections by the Joint Committee and KSPCB and measures were not implemented to improve the condition of the ETP; and*

WHEREAS, while considering the report of Joint Committee submitted on 16.09.2021, the Hon'ble NGT (SZ) passed following order on 23.09.2021:



*" The State Pollution Control Board as well as the Central Pollution Control Board are also directed to file their independent report regarding the further action taken by them as a regulator for the violations noted by them and non-compliance, in view of the directions issued by the Principal Bench of National Green Tribunal, New Delhi in O.A. No. 606 of 2018 and the BBMP is also directed to file the report regarding steps taken by them in respect of the gap found by the majority members of the committee and also the steps taken by them for improving the water quality in the lake, which according to the committee has not improved than the condition which was found earlier"; and*

WHEREAS, the facility was inspected by Regional Officer Bangalore City west on 14.09.2020 and observed several noncompliance and observed slaughter house was operating without valid consent.

WHEREAS, the facility authority were called for personal hearing on 01.12.2020 and following directions were issued

1. BBMP authorities has to submit project report inclusive of tender notification, short term plan and long term plan to modernize the slaughter house.
2. If BBMP is not serious in complying with Board directions and directions issued in the watch dog committee, and implement the same within one month, Board will issue closure directions to BBMP slaughter house.
3. Address a D.O. letter to BBMP administrator/commissioner and inform to take appropriate action to modernize the slaughter house and comply the Board direction.

WHEREAS, this office also brought to notice of Administrator of BBMP about serous noncompliance and requested for personal interest in attending the same at the earliest vide ref.(2) and (3) , further no response received from the BBMP in this regard.

WHEREAS, in exercise of the powers conferred under Section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974, and Air (Prevention & Control of Pollution) Act, 1981, following Directions are issued by CPCB to Karnataka State Pollution Control Board vide ref.(1):

1. To close down all activities of M/s. BBMP Civil Slaughter House, Tannery Road, Bengaluru with immediate effect.
2. To disconnect electricity supply of M/s. BBMP Civil Slaughter House, Tannery Road, Bengaluru by Bangalore Electricity Supply Company Limited
3. To disconnect water supply of M/s. BBMP Civil Slaughter House, Tannery Road, Bengaluru by Bangalore Water Supply and Sewerage Board.
4. To carry out assessment of environmental damage and recovery of the cost from M/s. BBMP Civil Slaughter House.
5. M/s. BBMP Civil Slaughter House, Tannery Road, Bengaluru shall not operate without Consent from KSPCB.



WHEREFORE, In the circumstances explained above and in exercise of the powers conferred under section 33 (A) of Water (Prevention & Control of Pollution) Act, 1974, read with Rule 34 (4) of Water (Prevention & Control of Pollution) Rules & Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 & read with rule 20(A) of Karnataka Air (Prevention & Control of Pollution) Rules, 1983 and the Board hereby issues the following directions to;

1. ~~M/s. BBMP Civil Slaughter House, Tannery Road, Frazer Town, Bengaluru-60017~~ shall close down all activities henceforth.
2. The Managing Director, 'BESCOM', Near K.R. Circle, Nrupathunga Road, Bangalore, to issue necessary directions to the concerned Executive Engineer and Assistant Executive Engineer to stop/cut off power supply to the above said industry forthwith & until further order.
3. The Chairman, BWSSB, Cauvery Bhavan, KG Road, Bangalore, to cut off water supply to the above said industry forthwith and until further orders.
4. The Deputy Commissioner, Bangalore Urban, Bangalore to seize the above industry forthwith and until further orders.

Sd/-

CHAIRMAN  
KARNATAKA STATE POLLUTION CONTROL BOARD

To,

1. The Occupier,  
M/s. BBMP Civil Slaughter House,  
Tannery Road, Frazer Town, Bengaluru-60017
2. The Managing Director,  
Bangalore Electricity Supply Company Limited(BESCOM)  
Near K.R. Circle, Nrupathunga Road,  
Bangalore.
3. The Chairman,  
Bangalore Water Supply and Sewerage Board (BWSSB),  
Kaveri Bhavan, K. G. Road,  
Bangalore-560009.
4. The Deputy Commissioner,  
Bangalore Urban,  
KG Road, Near District Registrar Office  
Ambedkar Veedhi, Sampangi Rama Nagara,  
Bengaluru, 560009



Copy Submitted to: The Chairman, Central Pollution Control Board, Pavitrah Bhawan, Delhi,  
110032

Copy to : Regional Office, KMP, Bangalore City East to carry out assessment of  
environmental damage and recovery of the cost from M/s. BBMP Civil Slaughter House,  
Tannery Road, Frazer Town, Bangalore-560017 within three days



A handwritten signature in black ink, appearing to be "M. K. S.", written over the typed name.

SENIOR ENVIRONMENTAL OFFICER  
WASTE MANAGEMENT CELL

ANNEXURE - 3

ಮಾನ್ಯ ಮುಖ್ಯ ಅಯುಕ್ತರು, ಬಿಬಿಎಂಪಿ ಇವರ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ದಿನಾಂಕ:02-02-2022 ಬುಧವಾರ ಮಧ್ಯಾಹ್ನ 3:00 ಗಂಟೆಗೆ ನಗರ ಮತ್ತು ನಾಗರಿಕ ಮಾಂಸ ಉತ್ಪಾದನಾ ಮತ್ತು ಸಂಸ್ಕರಣಾ ಕೇಂದ್ರಗಳನ್ನು ಮುಚ್ಚಲು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ಹೊರಡಿಸಿರುವ ಆದೇಶವನ್ನು, ಹಿಂಪಡೆಯುವ ಮತ್ತು ಆಧುನಿಕ ಕಸಾಯಿಖಾನೆಯನ್ನು, ಹಾಗೂ ZLD ತಂತ್ರಜ್ಞಾನವನ್ನು, ಉಪಯೋಗಿಸಿ, ETP ಘಟಕವನ್ನು ನಿರ್ಮಿಸುವ ಬಗ್ಗೆ ನಡೆದ ಸಭೆಯ ನಡವಳಿಗಳು.

ಸಭೆಯಲ್ಲಿ ಪಾಲ್ಗೊಂಡ ಅಧಿಕಾರಿಗಳು:

1. ವಿಶೇಷ ಅಯುಕ್ತರು (ಯೋಜನೆ)
2. ವಿಶೇಷ ಅಯುಕ್ತರು (ಸಾ.ಆ & ಪಪಾ)
3. ಜಂಟಿ ಅಯುಕ್ತರು (ಪ.ಪ್ರಾ.ನಿ)
4. ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರು (ಲಿಡ್ಜರ್)
5. ಮುಖ್ಯ ಅಭಿಯಂತರರು (ಪೂರ್ವ ವಲಯ)
6. ಬಿಬಿಎಂಪಿ ಪರಿಷರ ಅಧಿಕಾರಿಗಳು (ಮಾ.ನಿ.ಮಂ)
7. ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು(ಪುಲಕೇಶಿನಗರ, ಪೂರ್ವ ವಲಯ)
8. ಜಂಟಿ ನಿರ್ದೇಶಕರು (ಪಪಾ)
9. ಸಹಾಯಕ ನಿರ್ದೇಶಕರು (ನಗರ ಮತ್ತು ನಾಗರಿಕ ಮಾಂಸ ಉತ್ಪಾದನಾ ಮತ್ತು ಸಂಸ್ಕರಣಾ ಕೇಂದ್ರ)
10. ಸಹಾಯಕ ನಿರ್ದೇಶಕರು (ರಾ.ರಾ ನಗರ ವಲಯ)

ಸಭೆಯಲ್ಲಿ ಪಾಲ್ಗೊಂಡ ಮಾನ್ಯ ವಿಶೇಷ ಅಯುಕ್ತರು (ಯೋಜನೆ), ಮಾನ್ಯ ವಿಶೇಷ ಅಯುಕ್ತರು (ಸಾ.ಆ & ಪಪಾ) ಮತ್ತು ಎಲ್ಲಾ ಅಧಿಕಾರಿಗಳನ್ನು, ಜಂಟಿ ನಿರ್ದೇಶಕರು (ಪಪಾಪಾಲನೆ) ರವರು ಸ್ವಾಗತಿಸಿ ಸಭೆಯನ್ನು ಪ್ರಾರಂಭಿಸಲು ಅಧ್ಯಕ್ಷರನ್ನು ಕೋರಿದರು.

ಅಧ್ಯಕ್ಷರು ಕಛೇಗೆ ನಿಲ್ಲುವನ್ನು ಸ್ವಾಗತಿಸುತ್ತಾ ಸಭೆಯನ್ನು ಪ್ರಾರಂಭಿಸಿದರು.

(1) ವಿಶೇಷ ಅಯುಕ್ತರು (ಯೋಜನೆ) ರವರು ನಗರ ಮತ್ತು ನಾಗರಿಕ ಮಾಂಸ ಉತ್ಪಾದನಾ ಮತ್ತು ಸಂಸ್ಕರಣಾ ಕೇಂದ್ರಗಳನ್ನು ಮುಚ್ಚಲು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯವರು ಹೊರಡಿಸಿರುವ ಆದೇಶದ ಬಗ್ಗೆ ತಿಳಿಸುತ್ತಾ ಟ್ಯಾಸರಿ ರಸ್ತೆಯಲ್ಲಿರುವ ಲಿಡ್ಜರ್ ಸಂಸ್ಥೆಯ ಪಾಲಿ ಇವರು ETP ಘಟಕದ ಕಾರ್ಯನಿರ್ವಹಣೆ ಬಗ್ಗೆ, ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರು (ಲಿಡ್ಜರ್) ರವರಿಗೆ ಪರಾಮರ್ಶೆ ನೀಡುವಂತೆ ತಿಳಿಸಿದರು.

ಇದಕ್ಕೆ ಸ್ಪಂದಿಸಿದ ಲಿಡ್ಜರ್ ಸಂಸ್ಥೆಯ ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರು, ಟ್ಯಾಸರಿ ರಸ್ತೆಯಲ್ಲಿರುವ ETP ಘಟಕವು ಕಳೆದ ಎರಡು ವರ್ಷಗಳಿಂದ ಮುಚ್ಚಲಾಗಿರುತ್ತದೆ ಎಂದು ಘಾಸವನ್ನು ಮುಖ್ಯ ಸ್ಪಷ್ಟನೆ ಹಡಿಸಿಕೊಂಡಿರುತ್ತದೆ ಮತ್ತು ನೆರೆಹೊರೆಯ ನಾಗರಿಕರು ಸಹ ETP ಘಟಕವನ್ನು ನೆರೆಹೊರೆಯವರಂತೆ ಪ್ರತಿಭಟಿಸುತ್ತಿದ್ದಾರೆ ಎಂದು ತಿಳಿಸಿದರು. ಘಟಕದಲ್ಲಿರುವ ಎಲ್ಲಾ ಕಾರ್ಯಾಚರಣೆ ದುರಸ್ತಿಯಾಗಿದ್ದು, ಯಾವುದೇ ಕೆಲಸ ಕಾರ್ಯಗಳನ್ನು ನಿರ್ವಹಿಸುವ ಸ್ಥಿತಿಯಲ್ಲಿರಲಿಲ್ಲವೆಂದು ತಿಳಿಸಿದರು.

(2) ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿರವರು ಮಾತನಾಡುತ್ತಾ ಸದರಿ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯಿಂದ ಆನುಮೋದನೆಗೊಂಡಿರುವ ಬೆಂಗಳೂರು ಸುತ್ತಮುತ್ತಲಿನ 07 ಪ್ರವಹಾನ್ವಿತವನ್ನು ವಿಲೇವಾರಿ ಮಾಡುವ ETP ಘಟಕಗಳನ್ನು, ಅಲ್ಲಾವಳ್ಳಿ ಗಣಿ ಇತರ ಉಪಯೋಗ ಹವಣಿಸಬಹುದೆಂದು ತಿಳಿಸಿದರು.

ಮುಂದುವರೆದು ದೀರ್ಘಪಥಿಯಲ್ಲಿ ಈ ಕಾರ್ಯಕ್ರಮವನ್ನು ಸುತರಬೇಕಾದರೆ ಮತ್ತು Logistic ದೃಷ್ಟಿಯಲ್ಲಿ ಅಲೋಚಿಸುವುದಾದರೆ, ಬೆಂಗಳೂರು ನಗರದಲ್ಲಿ ಮಾಂಸ ಸೇವೆ ಮಾಡುವವರ ಪ್ರಮಾಣ ಹೆಚ್ಚಾಗಿದ್ದು, ಮಾಂಸದ ಬೇಡಿಕೆಯನ್ನು ಪೂರೈಸಲು ನಾಲ್ಕು ಭಾಗಗಳಲ್ಲಿ ನಾಲ್ಕು ಆಧುನಿಕ ಕಸಾಯಿಖಾನೆಗಳ ಅವಶ್ಯಕತೆ ಇರುತ್ತದೆ ಎಂದು ತಿಳಿಸಿದರು.

NGT (ನ್ಯಾಯ ಮಂಡಳಿಯ) ಆದೇಶದಲ್ಲಿ ವರ್ತೂರು / ಬೆಲಂದೂರು ಸಂಗ್ರಹಣಾ ಪ್ರದೇಶ (Catchment area)ದಲ್ಲಿ ವಾಣಿಜ್ಯ ಚಟುವಟಿಕೆಗಳಿಗೆ ZLD ತಂತ್ರಜ್ಞಾನವನ್ನು ಅಳವಡಿಸಬೇಕಾದ ETP ಘಟಕವನ್ನು ನಿರ್ಮಿಸಬೇಕೆಂದು ಆದೇಶಿಸಿರುವುದರಿಂದ ಜಿಜಿಎಂಪಿಯೂ ಸಹ ಆಧುನಿಕ ETP ಘಟಕ ಮತ್ತು ಮಾತು ಕಸಾಯಿಖಾನೆಯ ಆಧುನೀಕರಣದ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಜಿಜಿಎಂಪಿಯ ಹಿತವಿಂದು ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ರವರಿಗೆ ಸಲ್ಲಿಸಬಹುದು ಹಾಗೂ ಇದರೊಂದಿಗೆ ಕಸಾಯಿಖಾನೆಗಳನ್ನು ಮುಚ್ಚಿದ ಆದೇಶವನ್ನು ಹಿಂಪಡೆಯುವ ಕೋರಿಕೆಯನ್ನು ಏಳು ದಿನಗಳ ಒಳಗೆ ಸಲ್ಲಿಸುವಂತೆ ತಿಳಿಸಿದರು.

ಜಿಜಿಎಂಪಿ ವತಿಯಿಂದ ಇಂತಹ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಸಲ್ಲಿಸಿದಲ್ಲಿ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ವತಿಯಿಂದ ಕೇಂದ್ರ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ರವರಿಗೆ ಪತ್ರ ಬರೆದು ಕಸಾಯಿಖಾನೆಗಳನ್ನು ಮುಚ್ಚುವ ಆದೇಶವನ್ನು ಹಿಂಪಡೆಯುವಂತೆ ಶಿಫಾರಸ್ಸು ಮಾಡುವುದಾಗಿ ತಿಳಿಸಿದರು.

(3) ವಿಲೇವಾರಿ ಅಯುಕ್ತರು (ಯೋಜನೆ) ರವರು ಎಲ್ಲಾ ವಿಷಯವನ್ನು ಕೂಲಂಕಿತವಾಗಿ ಪರಿಶೀಲಿಸಿ ದೀರ್ಘಪಥಿಗೆ ಆಧುನಿಕ ಕಸಾಯಿಖಾನೆ ಮತ್ತು ಆಧುನಿಕ ETP ಘಟಕವನ್ನು ನಿರ್ಮಿಸಲು ಅಗತ್ಯವಿರುವ ಅಂದಾಜು ವೆಚ್ಚವನ್ನು ಹಾಗೂ ಯೋಜನೆಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಸಮಗ್ರವಾದ ವರದಿಯನ್ನು (DPR) ಸಿದ್ಧಪಡಿಸಿ ಸಲ್ಲಿಸುವಂತೆ ಮುಖ್ಯ ಅಭಿಯಂತರರು (ಪೂರ್ವ), ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು (ಪೂರ್ವ) ರವರಿಗೆ ಸೂಚಿಸಿದರು.

ಮಾನ್ಯವರರು ಅಲ್ಪಾವಧಿ ಕ್ರಮಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಒಂಟೆ ಅಯುಕ್ತರು (ಫಿ.ಫಾ.ಸಿ.) ರವರು ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ಒಂಟೆ ನಿರ್ದೇಶಕರು (ಪಪಾ) ರವರು ಸಹಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳಾದ: ಮುಖ್ಯ ಅಭಿಯಂತರರು (ಪೂರ್ವ), ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಗಳು(ಮಾ.ನಿ.ಮಂ). ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು (ಪೂರ್ವ), ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು (ದಕ್ಷಿಣ) ಒಳಗೊಂಡಂತೆ ಎರಡು ಸಮಿತಿಯನ್ನು ರಚಿಸಿಕೊಂಡು ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿ ಶಿಳಿಸುವಂತೆ ಬೆಂಗಳೂರು ಸರ್ಕಾರವನ್ನು ಬರುವ ಒಳ ETP ಘಟಕವನ್ನು ಸಂಪರ್ಕಿಸಿ ಸಂಬಂಧಪಟ್ಟವರಿಂದ ಕೂಡಲೇ Quotation ಮಾಡಿ ನಗರದಲ್ಲಿರುವ ಎರಡು ಕಸಾಯಿಖಾನೆಗಳ ಧ್ವಂಸಾಜಗಳನ್ನು ತೆರವುಗೊಳಿಸುವ ಪ್ರಕ್ರಿಯೆಯನ್ನು ಕಾರಣಗೊಳಿಸುವಂತೆ ಒಂಟೆ ನಿರ್ದೇಶಕರು (ಪಪಾ) ರವರಿಗೆ ಅಪೇಶಿಸಿರು.



ಮಾನ್ಯ ಮುಖ್ಯ ಅಯುಕ್ತರು  
ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ



**BRUHATH BENGALURU MAHANAGARA PALIKE**  
**OFFICE THE CHIEF COMMISSIONER, N.R. SQUARE, BENGALURU-560002.**

NO:CC(PR)/ /2021-22

Date: 16-03-2022

To,

(6)4970

18/3/2022

The Member Secretary,  
Karnataka State Pollution Control Board,  
Parisara Bhavan, #49, 4th & 5th Floor,  
Church Street,  
Bangalore-560001

**Sub:** Request to revoke the closure order issued to both the Slaughter Houses at Tannery Road and Usman Khan Road.

**Ref:** 1. Closure order No. KSPCB/NGT/SEO-INFRA/CLO-Order/2022/118  
Dated: 21-01-2022 issued to the Usman Khan Road Slaughterhouse  
2. Closure order No. PCB/YMC/1040/2016/120 Dated: 28-01-2022  
issued to the BBMP Civil Slaughter House Tannery Road

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Bengaluru, being one of the most important city in India with an area of 825 Sq kms and a cosmopolitan population, has a huge demand for hygienic, clean meat and meat products especially among the urban youths who are aware about the nutritional benefits of meat. The city consumes 33,312 tonnes of red meat and about 5,825 tonnes of poultry meat in a year. The average daily red meat consumption in Bengaluru is about 91 tonnes. Hence, there is dire necessity of authorized Slaughter Houses within the corporation limits.

BBMP was operating three slaughter houses at Tannery Road, Usman Khan Road and Pottery Road and approximately 1500 sheep/goats, 150 Buffaloes and 20 pigs are slaughtered every day in these slaughter houses. The meat sold in the slaughter houses is verified and certified by team of Veterinary Doctors to ensure that only healthy animals are slaughtered for human consumption and that meat from animals is free from disease, wholesome and no risk to human health.

As per orders cited under reference (1) and (2) it has been directed to close the slaughter houses at Tannery Road and Usman Khan Road under section 33(A) of water (Prevention and Control of Pollution) Act, 1974. Closure of the slaughter houses will lead to

- illegal slaughtering of animals in shops and streets
- Massive discharge of blood and Animal waste into drains
- Illegal selling of uncertified meat to customers.
- Supply of unwholesome and unhygienic meat to consumers
- Contaminating the ground water leading to environmental pollution.

In response to the closure orders as an immediate short term measure, arrangements have been made to completely stop the discharge from both the slaughter houses. BBMP has authorized M/s Sai Enviro Tech to collect and transport the liquid animal waste collected in the tanks in slaughter houses to a Common effluent treatment plant certified by KSPCB. The Drainage outlets of the Slaughter House at Usman Khan road has been plugged from outside to ensure there is no seepage of discharge from the Slaughter House.

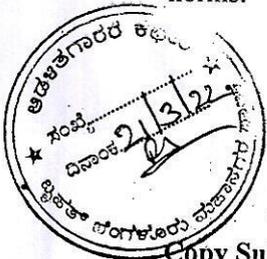
**Waste from Usmankhan Road Slaughter house** - The waste from the Usman Khan Road slaughterhouse will also be transported through tankers to the Tannery Road facility for treatment.

The following Permanent long term measures have been proposed to modernize the Slaughter House at Tannery Road:

- a. **Modernization** of the Abattoir by providing new infrastructure including building, slaughtering and meat processing as per the modern Abattoir protocols.
- b. Setting up an Effluent Treatment Plant with Zero **Liquid Discharge** with latest available technology- Vacuum Evaporation System with which 95% of the treated water can be recovered and can be used for washing which will result in zero discharge of either treated or untreated effluents into the storm water drain.
- c. Setting up a **Biogas plant** where the solid waste will be processed as per the CPCB norms. The gas generated shall be used to produce power for usage within the modernized abettors.

A brief proposal for modernization of Slaughter House is herewith attached for your kind consideration. A Detailed Project Report (DPR) will be submitted for approval and further necessary deliberations.

In the interest of meat Consumers and public at large, we request to revoke the closure order forthwith and also consider our technical proposal to modernize the slaughter house as per the CPCB norms.



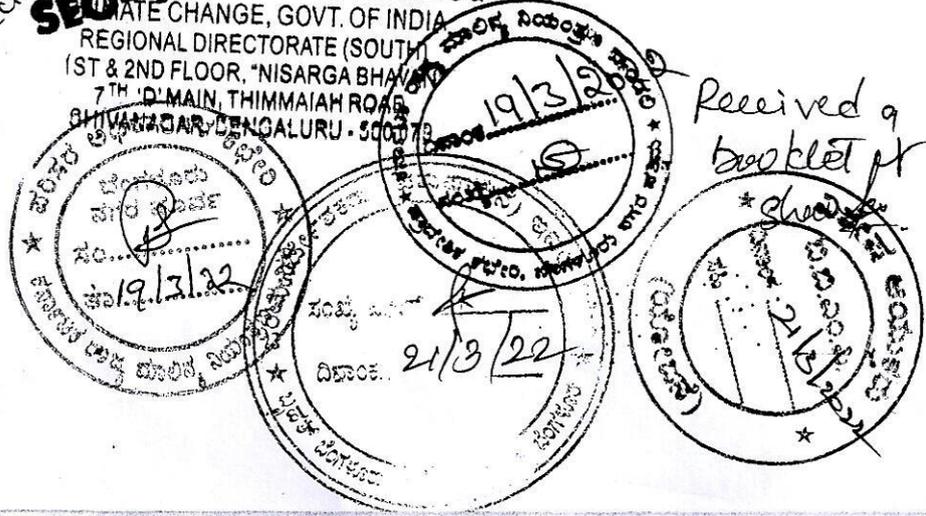
Sd/-  
Chief Commissioner  
Bruhat Bangalore Mahanagara  
Palike

**Copy Submitted to:**

- 1) Hon'ble Additional Chief Secretary, UDD, Govt of Karnataka for kind information.
- 2) Hon'ble Administrator, Bruhat Bangalore Mahanagara Palike for kin information.
- 3) Hon'ble Chairman, Karnataka State Pollution Control Board, Parisara Bhavana, M G Road, Bangalore
- 4) Special Commissioner (Project) and Zonal Commissioner (East) Zone, BBMP
- 5) Special Commissioner (Health & AH)
- 6) Regional Director, Nisarga Bhavan, 8<sup>th</sup> block, 1<sup>st</sup> & 2<sup>nd</sup> Floor, Thimmaiah Road, 7<sup>th</sup> D Main, Shivaji Nagar Bangalore-79.
- 7) Joint Commissioner (SWM), Bangalore
- 8) Joint Commissioner (East), BBMP Bangalore
- 9) Sri. Syed Khaja Mohiddin, Senior Environmental Officer, RSPCB, Parisara Bhavana, M G Road, Bangalore
- 10) Senior Environmental Officer waste Management Cell, Nisarga Bhavana Basaveswara Nagara, Bangalore
- 11) Environmental Officer ( East and West), Nisarga Bhavana Basaveswara Nagara, Bangalore
- 12) Joint Director (AH), BBMP Bangalore

Chief Commissioner  
Bruhat Bangalore Mahanagara  
Palike

Received  
19/3/22  
Vino  
23/3/22  
CENTRAL POLLUTION CONTROL BOARD  
MINISTRY OF ENVIRONMENT FORESTS &  
CLIMATE CHANGE, GOVT. OF INDIA  
REGIONAL DIRECTORATE (SOUTH)  
1ST & 2ND FLOOR, "NISARGA BHAVAN"  
7TH 'D' MAIN, THIMMAIAH ROAD,  
SHIVAJI NAGAR, BANGALURU - 560079



Received a booklet of one number

21/3/2022



**BRUHATH BENGALURU MAHANAGARA PALIKE**  
Office of Joint Director (Animal Husbandry), Ground Floor, Room No 7,  
Annex 3, N R square, Bengaluru, Karnataka 560002.

JD(AH)/Liquid waste/PR-194/2021-22

Date:17-03-2022.

Services Work Order

To.

Sai Enviro Tech  
#9, Sri lakshmi Venkateshwara Nilaya,  
Near Bandeshwaraswamy Temple,  
Bandemata K.S. Town, Bengaluru-560060.

**Sub:-** Collection, Transportation and Disposal of Liquid Waste (generated at Slaughter houses) through suction machine from City slaughter house usmankhan road and Civil slaughter house tannery road, BBMP to Common Effluent Treatment Plant (CETP).

**Ref:-** Honorable Chief Commissioner, BBMP Note Approval No.:(G) 4947/22,  
Dated:17-03-2022.

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With reference to the above subject, as per the Honorable Chief Commissioner, BBMP Note approval No.:(G) 4947/22, Dated:17-03-2022. The Collection, Transportation and Disposal of Liquid Waste (generated at Slaughter houses) through suction machine from City slaughter house usmankhan road and Civil slaughter house tannery road. From 17/03/2022 to 16/06/2022, for a period of 03 months. The details are as follows.

Sl. No.	Brief description of service	Rate per trip for 4000 liters capacity vehicle with suction facility(inclusive of all taxes and GST)
1	Collection, Transportation and Disposal of Liquid Waste (generated at Slaughter houses) through suction machine from City slaughter house usmankhan road and Civil slaughter house tannery road, BBMP to Common Effluent Treatment Plant (CETP).	Rs.5,000/-

Terms and Conditions:-

- The Service provider has to collect, transport and dispose the Animal waste on daily basis.
- The Service provider should get the trip sheet of every trip verified and counter signed by the Assistant Director, City/Civil Slaughter House.
- All the trip sheets and GPS photos have to mandatorily produced at the time of submission of Bill.
- Bill should be submitted to Deputy Director (AH), BBMP and the same may be claimed under maintenance of abattoir P Code-2166.
- All duties, taxes and other levies payable, by service provider (including GST) is included in the item rate.
- The rates quoted for each trip should include all the costs, such as labour charges, vehicle charges, suction charges, and other incidental charges.
- All disputes will be referred to Honourable chief Commissioner, BBMP, whose decision shall be final and binding on both Sides.

Received  
Santhosh 17/3/22

Joint Director (Animal Husbandry)  
BBMP, Bengaluru

**Copy submitted to:**

1. The Chief Commissioner, BBMP for kind information.
2. The Special Commissioner (Health, IT & AH), BBMP for kind information.
3. The Special Commissioner (SWM), BBMP for kind information.
4. The Joint Commissioner (SWM), BBMP for kind information.
5. Deputy Director (AH), BBMP For information and necessary action.
6. Assistant Director (AH), City / Civil Meat Production and Processing Centre, BBMP For information.
7. DCF, BBMP For information and necessary action.
8. Office Copy.